

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date :13.9.2022

Appeal No.396 of 2022

Vinod Kumar Garg ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vyom Shah, Advocate with Ms. Nidhi Singh, Ms. Deepti Mohan, Ms. Binjal Samani and Mr. Niket Dalal i/b. Vidhii Partners for the Respondent.

Order:

1. Three weeks' time is allowed to the appellant to file rejoinder. List on 10th October, 2022.
2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also

available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

13.9.2022
RHN